

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

IA No.863(CH)2023, IA(I.B.C)/870 (CH)2023,
IA(I.B.C)/2523 (CH)2023, IA(I.B.C)/2454 (CH)2023,
IA(I.B.C)/2595 (CH)2023, IA(I.B.C)/297(CH) 2024

In
CP(IB) No. 131/Chd/Hry/2021
(Admitted)

IN THE MATTER OF:
Sushil Kumar & Ors.

... Petitioner

Versus

Suman Villas Pvt. Ltd.

...Respondent

Under Section: 7, 30(6), 60(5), 66(1) IBC 2016

Order delivered on 08.04.2024

CORAM:

SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the RP : Mr. Karan Gandhi, Advocate

For the Applicant in : Mr. Akash Yadav

IA No.2454/2023
and 2523/2024

ORDER

Heard the submissions made by the counsel for the Resolution Professional. Let the matter be posted before the Regular Bench on 23.04.2024.

Sd/-

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)